## GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI,

## DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

#### LOK SABHA

### **UNSTARRED QUESTION NO. †4305**

ANSWERED ON 19.03.2020

## DISCHARGE OF UNTREATED WATER INTO RIVERS

#### †4305. SHRI KRUPAL BALAJI TUMANE

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether untreated water from various factories/ plants is being released into rivers, inspite of various legal provisions and if so, the details thereof;
- (b) whether the Government has directed the concerned factories/plants to install pollution control system/equipment to reduce water pollution;
- (c) if so, the details thereof along with the Statewise details of such factories/plants which have not installed such system/equipment so far; and
- (d) the action taken by the Government against such factories/plants?

#### **ANSWER**

#### THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT

#### (SHRI RATTAN LAL KATARIA)

(a) to (d) Pollution load in rivers has increased over the years due to rapid urbanization and industrialization. Rivers in the country are polluted mainly due to discharge of untreated and partially treated sewage from cities/towns and industrial effluents. Non-point sources of pollution like agricultural runoff, open defection, runoff from solid waste dump sites, etc. also contribute to pollution of rivers.

As per the Provisions of Environment (Protection) Act, 1986 and Water (Prevention & Control of Pollution), Act 1974, industrial units are required to install effluent treatment plants (ETPs) and treat their effluents to comply with stipulated environmental standards before discharging into water bodies.

Steps taken by the Government to stop discharge of effluents into rivers inter alia, include issuance of notification of specific discharge standards, revision of the criteria for categorization of industries and issuing directions to all State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) to adopt the same, issuance of consent to establish/consent to operate by the SPCBs/PCCs, Yearly inspections of Grossly Polluting Industries (GPIs) by CPCB under Pollution Inventorisation Assessment Survey (PIAS) for compliance verification through third party technical institutes, installation of Online Continuous Effluent Monitoring System (OCEMS) for assessment of effluent quality and compliance status. In addition, the industries are encouraged to reduce their waste water generation by technological advancement, reuse/recycle of wastewater and maintain Zero Liquid Discharge (ZLD) where ever possible.

Further, Central Pollution Control Board (CPCB), SPCBs and PCCs monitor industries with respect to effluent discharge standards and take action for non-compliance under provisions of Environment (Protection) Act, 1986 and Water (Prevention and Control of Pollution) Act, 1974. According to CPCB, there are 2747 GPIs in the country which are discharging their effluents in various water bodies. Out of a total of 2747 industries, 2500 industries are operational and 247 industries self-closed. Number of complying and non-complying units are 2225 and 275 respectively. State-wise status of GPI units in the country along with status of compliance and action taken for noncompliance is given in Annexure.

## **ANNEXURE**

# Annexure referred to in reply to parts (a) & (d) of Lok Sabha Unstarred Question No. $\dagger$ 4305 to be answered on the 19<sup>th</sup> March, 2019 regarding Discharge of Untreated Water into Rivers

S. No.	State/UT	Total no. of Industries	No. of Industries closed by their own	No. of operationa l industries	No. of Industries complying with environme ntal standards	No. of Industries non- complying with environment al standards	Action taken against industries not complying with the environment standards			
							Show cause Notice/ Directio ns issued	Closure direction s issued	Legal cased filed	Action Under Process
1	Andaman & Nicobar	2	0	2	1	1	0	1	0	0
2	Andhra Pradesh	198	5	193	189	4	4	0	0	0
3	Arunachal Pradesh	97	8	89	63	26	3	23	0	0
4	Assam	0	0	0	0	0	0	0	0	0
5	Bihar	84	34	50	50	0	0	0	0	0
6	Chandigarh	0	0	0	0	0	0	0	0	0
7	Chhattisgarh	2	0	2	1	1	0	1	0	0
8	Daman & Diu	0	0	0	0	0	0	0	0	0
9	Delhi	3	0	3	3	0	0	0	0	0
10	Goa	0	0	0	0	0	0	0	0	0
11	Gujarat	191	13	178	139	39	26	13	0	0
12	Haryana	660	22	638	625	13	6	7	0	0
13	Himachal Pradesh	0	0	0	0	0	0	0	0	0
14	Jammu & Kashmir	69	0	69	66	3	3	0	0	0
15	Jharkhand	45	6	39	5	34	14	10	2	8
16	Karnataka	4	0	4	4	0	0	0	0	0
17	Kerala	29	1	28	27	1	0	1	0	0
18	Lakshadweep	0	0	0	0	0	0	0	0	0
19	Madhya Pradesh	2	0	2	2	0	0	0	0	0
20	Maharashtra	4	1	3	3	0	0	0	0	0
21	Manipur	0	0	0	0	0	0	0	0	0
22	Mizoram	0	0	0	0	0	0	0	0	0
23	Meghalaya	2	0	2	2	0	0	0	0	0
24	Nagaland	0	0	0	0	0	0	0	0	0
25	Odisha	6	0	6	6	0	0	0	0	0
26	Puducherry	3	0	3	3	0	0	0	0	0
27	Punjab	5	0	5	2	3	3	0	0	0
28	Rajasthan	1	0	1	1	0	0	0	0	0
29	Sikkim	0	0	0	0	0	0	0	0	0
30	Tamil Nadu	0	0	0	0	0	0	0	0	0
31	Telangana	3	1	2	2	0	0	0	0	0
32	Tripura	0	0	0	0	0	0	0	0	0
33	Uttar Pradesh	1218	139	1079	950	129	5	84	1	39
34	Uttarakhand	76	12	64	54	10	1	1	0	8
35	West Bengal	43	5	38	27	11	9	2	0	0
	Total	2747	247	2500	2225	275	74	143	3	55